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**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**JABALPUR BENCH**  
**JABALPUR**

**Original Application No. 30 of 2006**

Jabalpur, this the 11<sup>th</sup> day of September, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman  
Hon'ble Shri A.K. Gaur, Judicial Member

1. Smt. Kosam Bai, W/o. Late Dhani  
Ram Kol, Village – Pondikala, Post  
Office Gosalpur, Police Station  
Sihora, Jabalpur.
2. Surendra Kumar Kol, S/o. Late Dhani  
Ram Kol, aged about 23 years, Village-  
Pondikala, Post Office Gosalpur,  
Police Station Sihora, Jabalpur. ....

**Applicants**

(By Advocate – Shri M.N. Banerjee)

**V E R S U S**

1. Union of India,  
Through the Secretary,  
Ministry of Defence,  
New Delhi.
2. General Manager,  
Vehicle Factory,  
Jabalpur.
3. Jt. General Manager,  
Admn. Vehicle Factory,  
Jabalpur. ....

**Respondents**

(By Advocate – Shri M. Chourasia)

**O R D E R (Oral)**

**By A.K. Gaur, Judicial Member –**

The applicants have filed this Original Application seeking compassionate appointment. The applicant No. 1's application was rejected by the General Manager, Vehicle Factory, Jabalpur on 25.8.2000. It is alleged on behalf of the applicants that they have sent

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several representations to the competent authority but they did not consider and decide the case of the applicants.

2. We have heard Shri M.N. Banerjee, learned counsel for the applicants and Shri M. Chourasia, learned Additional Central Government Standing counsel appearing for the respondents.

3. The counsel for the respondents has argued that the case is inordinately time barred as no reasonable or plausible explanation has been offered by the applicants by way of any application for condonation of delay.

4. We have considered this aspect of the matter and we are of the considered opinion that the case is highly time barred as no reasonable or plausible explanation has been offered by the applicants for condonation of delay. <sup>Notwithstanding the</sup> ~~Applicant's~~ delay the learned counsel for the applicants <sup>to</sup> ~~also~~ took <sup>the</sup> ~~a~~ ground on merits that the applicants' case has not been considered by the competent authority for three times consecutively. The leaned counsel for the respondents has opposed the same on the ground that the policy of considering the matters of compassionate appointment for three times came into force in the year 2003 and the case of the applicants was considered way back in 2000. Hence, this ground of the applicants also does not stand.

5. In view of the above position, we find no merit in this Original Application and it is dismissed on the ground of delay and laches as well as on merits. The parties shall bear their own costs.

*A.K. Gaur*  
(A.K. Gaur)  
Judicial Member

*G.C. Srivastava*  
(Dr. G.C. Srivastava)  
Vice Chairman

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पृष्ठांकन सं ओ/न्या.....जबलपुर, दि.....  
पत्तिलिपि अद्योषित:-  
(1) सचिव, उच्च न्यायालय द्वारे एसेसिएशन, जबलपुर  
(2) आदेशक श्री/श्रीमती/जु.....के काउंसल  
(3) प्रत्यक्षी श्री/श्रीमती/जु.....के काउंसल  
(4) वंशपाल, के.प्र.अ., जबलपुर न्यायाधीश  
सूचना एवं आवश्यक कार्यवाही हेतु  
उप रजिस्ट्रार

*M.N. Banerjee*  
*M. Chourasia*

*13.9.16*